

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH

25. CP 060/00081/2015 in

O.A. No. 060/00960/2014

Kulwant Kaur Vs. S.K. Chadha & Another

11.05.2015

Present: Mr. Barejsh Mittal, proxy counsel for the petitioner

Mr. Aseem Rai, counsel for the respondents along with

Mr. Naval Kishore, EE PH Divn. No. 3

1. Mr. Naval Kishore, EE PH Divn. No. 3, who is present in Court, submits that the order dated 27.03.2015, rejecting the claim of the petitioner, has inadvertently been passed and, therefore, the same has been withdrawn vide order dated 08.05.2015, which is taken on record. He tenders his unconditional apology for the same, which is accepted.
2. He further submits that in pursuance of the orders of this Court, a fresh order dated 08.05.2015 has been passed granting the relevant benefits to the petitioner herein. The same is taken on record.
3. Learned counsel for the petitioner submits that the respondents may be directed to release the actual benefits to the petitioner within a reasonable period. Learned counsel for the respondents submits that the same will be disbursed to the petitioner within two months, to which the learned counsel for the petitioner agrees.
4. In view of the above, the CP has become infructuous and is dismissed as such. Notices stand discharged.



(UDAY KUMAR VARMA)

MEMBER (A)

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(SANJEEV KAUSHIK)

MEMBER (J)